

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 722 OF 2019 IN
DFR NO. 419 OF 2019

Dated : 10th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Classic Citi Investment Pvt. Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Mr. Amal Nair
Mr. Adishree Chakraborty

Counsel for the Respondent(s) : Ms. Pratiti Rungta
Mr. Sumit Pargal
Mr. Shivankur Shkla for R-1

Ms. S. Rama for R-2

ORDER
(IA No. 722 of 2019 – for delay in re-filing)

There is 43 days delay in re-filing this appeal. In this application, the applicant/appellant has prayed that delay may kindly be condoned.

We have heard learned counsel for the applicant/appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

DFR NO. 419 OF 2019

Admit.

Registry is directed to number the appeal and list the matter on **11.09.2019.**

In the meantime, learned counsel for the respondents are directed to file reply within six weeks' time i.e. on or before 20.08.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed by the appellant on or before 03.09.2019 with advance copy to the other side.

(S. D. Dubey)
Technical Member

vt/mkj

(Justice Manjula Chellur)
Chairperson